

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 52242 of 2019

(Arising out of Order-in-Appeal No. 131(SM)CUS/JPR/2019 dated 10.06.2019 passed by the Commissioner (Appeals), Central Excise & Service Tax and Customs, Jaipur)

M/s. Derewala Industries Ltd.,
E-72-73, EPIP Zone,
Sitapura Industrial Area,
Jaipur- 302000, (Rajasthan)

....Appellant

VERSUS

Commissioner, Customs,
NCRB, Statue Circle, C-Scheme,
Jaipur-302005

....Respondent

APPEARANCE:

Shri Arvind Birla and Shri Manoj Makkar, Advocates for the Appellant
Shri Rakesh Kumar, Authorized Representatives of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing: 02.02.2023
Date of Decision: 24.02.2023

Order

The appeal is dismissed. For order, see order of date passed in
Customs Appeal No. 52073 of 2019.

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)